

RATIFIED

Minutes of M.No.01/11 held on 13/04/2010 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 01/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 could not held on the scheduled date of 06.04.2010 as Chairman NC-I was on leave and actually convened on 13.04.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. Rajinder Pal Singh, DDG & Convener NC-I	486	23061562 Ext.345	DGFT, U.B.
5.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:4/1/80-ALC2/2010	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case deferred
	HQ File :01/80/050/00833/AM10/	RLA File :31/24/040/00105/AM10/	Lic.No/Date:3110040033 23.09.2009	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that firm's application was forwarded to DHI whereas the case pertains to DIPP. The Committee therefore handed over the firm's application to the representative of DIPP for examination and submission of comments. The case may be relisted on 25.05.2010.			

2	Case No.:2/1/80-ALC2/2010	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case deferred
	HQ File :01/80/050/00831/AM10/	RLA File :07/21/040/00797/AM10/	Lic.No/Date:0710069015 21.12.2009	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The DC(MSME) has desired some information vide their U.O. No. 30(96)2008-ME dt. 07.04.2010 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 25.05.2010.			

	Case No.:3/1/80-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case deferred
--	---------------------------	--------------------------------	---	----------------------

3	HQ File :01/80/050/00832/AM10/	RLA File :07/24/040/00411/AM10/	Lic.No/Date:0710069722 01.02.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The representative of the DHI informed the Committee that they have not received the firm's application. The Committee, therefore, decided to forward a copy of application to DHI and to relist the case on 25.05.2010.			

4	Case No.:1/1/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case deferred
	HQ File :01/80/050/00830/AM10/	RLA File :07/24/040/00475/AM10/	Lic.No/Date:0710070572 17.03.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that firm's application has now been received form the RA The Committee therefore decided to forward the firm's application to the representative of DC(MSME) for examination and submission of comments. The case may be relisted on 25.05.2010.			

5	Case No.:5/1/80-ALC2/2010	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00834/AM10/	RLA File :07/24/040/00463/AM10/	Lic.No/Date:0710070607 18.03.2010	
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

6	Case No.:6/1/80-ALC2/2010	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00835/AM10/	RLA File :07/24/040/00464/AM10/	Lic.No/Date:0710070608 18.03.2010	
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:7/1/80-ALC2/2010	Party Name:SKF TECHNOLOGIES (INDIA) PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case deferred
--	---------------------------	---	---	----------------------

7	HQ File :01/80/050/00836/AM10/	RLA File :07/24/040/00469/AM10/	Lic.No/Date:0710070610 19.03.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The representative of the DIPP informed the Committee that they have received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

	Case No.:9/1/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:1/80- ALC2/2010 06.04.2010	Status:Case deferred
8	HQ File :01/80/050/00838/AM10/	RLA File :09/24/040/00501/AM10/	Lic.No/Date:0910041387 19.03.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 25.05.2010.			

	Case No.:10/1/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD.,	Meet No/Date:1/80- ALC2/2010 06.04.2010	Status:Case deferred
9	HQ File :01/80/050/00839/AM10/	RLA File :07/24/040/00476/AM10/	Lic.No/Date:0710070638 22.03.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that firm's application has now been received form the RA The Committee therefore handed over the firm's application to the representative of DC(MSME) for examination and submission of comments. The case may be relisted on 25.05.2010.			

	Case No.:11/1/80-ALC2/2010	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:1/80- ALC2/2010 06.04.2010	Status:Case approved
10	HQ File :01/80/050/00840/AM10/	RLA File :03/94/040/01106/AM10/	Lic.No/Date:0310565878 22.03.2010	
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products may be specified as 50 MT. 2. Import items from Sl. Nos. 1 to 67 may be allowed as net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

	Case No.:12/1/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:1/80- ALC2/2010 06.04.2010	Status:Case deferred
--	----------------------------	---	---	-------------------------

	HQ File :01/80/050/00841/AM10/	RLA File :61/24/040/00056/AM10/	Lic.No/Date:6110000403 22.03.2010	Defer Date: 25.05.2010
11	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that on line data of the subject authorization do not contain details of the import items and the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to ask RA with a copy to firm to clarify as to why the on line data do not contain details of import items and ask them to forward the firm's application at the earliest. The case may be relisted on 25.05.2010.			

	Case No.:13/1/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:1/80- ALC2/2010 06.04.2010	Status:Case deferred
	HQ File :01/80/050/00842/AM10/	RLA File :61/24/040/00057/AM10/	Lic.No/Date:6110000404 22.03.2010	Defer Date: 25.05.2010
12	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that on line data of the subject authorization do not contain details of the import items and the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to ask RA with a copy to firm to clarify as to why the on line data do not contain details of import items and ask them to forward the firm's application at the earliest. The case may be relisted on 25.05.2010.			

	Case No.:14/1/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:1/80- ALC2/2010 06.04.2010	Status:Case deferred
	HQ File :01/80/050/00843/AM10/	RLA File :61/24/040/00058/AM10/	Lic.No/Date:6110000405 22.03.2010	Defer Date: 25.05.2010
13	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that on line data of the subject authorization do not contain details of the import items and the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to ask RA with a copy to firm to clarify as to why the on line data do not contain details of import items and ask them to forward the firm's application at the earliest. The case may be relisted on 25.05.2010.			

	Case No.:15/1/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:1/80- ALC2/2010 06.04.2010	Status:Case deferred
	HQ File :01/80/050/00844/AM10/	RLA File :61/24/040/00059/AM10/	Lic.No/Date:6110000406 22.03.2010	Defer Date: 25.05.2010
14	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that on line data of the subject authorization do not contain details of the import items and the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to ask RA with a copy to firm to clarify as to why the on line data do not contain details of import items and ask them to forward the firm's application at the earliest. The case may be relisted on 25.05.2010.			

15	Case No.:8/1/80-ALC2/2010	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case deferred
	HQ File :01/80/050/00837/AM10/	RLA File :05/24/040/00529/AM10/	Lic.No/Date:0510260906 22.03.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 25.05.2010.			

16	Case No.:16/1/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case deferred
	HQ File :01/80/050/00845/AM10/	RLA File :31/24/040/00242/AM10/	Lic.No/Date:3110042472 23.03.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 25.05.2010.			

17	Case No.:17/1/80-ALC2/2010	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case deferred
	HQ File :01/80/050/00846/AM10/	RLA File :03/95/040/00831/AM10/	Lic.No/Date:0310566228 24.03.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The representative of the DHI informed the Committee that they have received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

18	Case No.:18/1/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case deferred
	HQ File :01/80/050/00847/AM10/	RLA File :04/24/040/00298/AM10/	Lic.No/Date:0410112655 24.03.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.05.2010:- 1. Information in respect of S.No.1, 6 & 9 of Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items at S.Nos. 68 to 71.			

	Case No.:19/1/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case deferred
--	----------------------------	--	---	----------------------

19	HQ File :01/80/050/00848/AM10/	RLA File :04/24/040/00307/AM10/	Lic.No/Date:0410112657 24.03.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.05.2010:- 1. Information in respect of S.No.1, 6 & 9 of Standard Deficiency Format. 2. Information in respect of S.No.11 & 11A of Standard Deficiency Format for import items at S.Nos. 61 & 62.			

20	Case No.:20/1/80-ALC2/2010	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:1/80- ALC2/2010 06.04.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00849/AM10/	RLA File :31/21/040/00394/AM10/	Lic.No/Date:3110042558 25.03.2010	
Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.				

21	Case No.:21/1/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:1/80- ALC2/2010 06.04.2010	Status:Case deferred
	HQ File :01/80/050/00850/AM10/	RLA File :05/24/040/00535/AM10/	Lic.No/Date:0510261287 26.03.2010	Defer Date: 25.05.2010
Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 25.05.2010.				

22	Case No.:22/1/80-ALC2/2010	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:1/80- ALC2/2010 06.04.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00851/AM10/	RLA File :31/21/040/00392/AM10/	Lic.No/Date:3110042612 26.03.2010	

Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

23	Case No.:23/1/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case deferred
	HQ File :01/80/050/00852/AM10/	RLA File :04/24/040/00321/AM10/	Lic.No/Date:0410112741 29.03.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.05.2010:- 1. Specific items of export with quantity in number and weight & details of Auxiliaries with their weight.. 2. Input Weight of each casting/ forging and corresponding finished weight separately and quantities of import may be given in numbers. 3. Use of each component proposed for import in the manufacture of export product 4. Serial no 5,9 & 11 of SDL. 5. Length and weight of different types of pipes like seamless, welded pipes separately for each type of steel types like carbon steel and alloy steel. 6. Weight of welding electrodes, wires, rods and fluxes separately. 7. Break up of switches, gauges, valves and traps. (Item no 37)			

24	Case No.:24/1/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case deferred
	HQ File :01/80/050/00853/AM10/	RLA File :04/24/040/00322/AM10/	Lic.No/Date:0410112742 29.03.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 25.05.2010:- 1. Serial no 5,9 & 11 of SDL for each export product separately. 2. Input Weight of each casting/ forging and corresponding finished weight separately. 3. Quantity of pipe fittings may be given separately. 4. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

	Case No.:25/1/80-ALC2/2010	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:1/80-ALC2/2010 06.04.2010	Status:Case deferred
--	----------------------------	--------------------------------------	---	----------------------

25	HQ File :01/80/050/00854/AM10/	RLA File :03/95/040/00818/AM10/	Lic.No/Date:0310567032 29.03.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The representative of the DIPP informed the Committee that they have received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

	Case No.:26/1/80-ALC2/2010	Party Name:MIPALLOY,	Meet No/Date:1/80- ALC2/2010 06.04.2010	Status:Case deferred
26	HQ File :01/80/050/00855/AM10/	RLA File :04/24/040/00327/AM10/	Lic.No/Date:0410112753 30.03.2010	Defer Date: 25.05.2010
	Decision :The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The representative of the DIPP informed the Committee that they have received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.			

Case No. A/R.- 01	M/s. Aseem Technologies Pvt. Ltd., Indore	HQ F.No.01/81/50/350/AM08/DES.I	Lic.No. & Date
Meeting No. 01/11		RA.F.No.11/24/040/00035/AM08	1110016168
Date: 06.04.2010		Ratification of norms	dt.11.10.2007

The case regarding revision of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The representative of the DIPP present in the meeting recommended the revised norms on repeat basis as per Advance Authorization No.1110017303 dated 30.05.2008 ratified in NC Meeting No.28/10 dated 13.10.2009. The Committee, after deliberating upon the case, decided to revise the norms in respect of the subject advance authorization with following modifications:-

1. Export weight may be modified as "44.04 MT containing 42.5 MT of Copper".
2. Quantity of import item may be allowed as 46.75 MT inclusive of 10 % wastage inclusive after taking 50% recovery.

The Regional Authority may take necessary action accordingly.

Case No. A/R.- 02	M/s. DEE Development Engineers Pvt. LTd.,	HQ F.No.01/80/50/00114/AM10/DES.I	Lic.No. & Date
Meeting No. 01/11		RA.F.No.05/24/040/00107/AM10	0510242106
Date: 06.04.2010		Ratification of norms	dt.25.05.2009

The case regarding deletion of condition of mentioning quantity in mtrs./ nos. in the norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The representative of the DIPP present in the meeting recommended the modified norms as per the decision taken Advance Authorization No.0510242143 dated 25.05.2009 in NC Meeting No.47/10 dated 23.02.2010. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net weight of export product may be modified as 143 MT containing 86.68 MT of imported inputs.
2. Word "relevant" may be prefixed with the description of import item at S.No.1 and its quantity may be allowed as 31.52 MT. inclusive of 2% wastage.

3. Weight of 43.12 MT and 14 Kgs may be specified with the quantities of import items at S.No.2 & 4 respectively and the same may be allowed on net to net basis.
4. Quantity of import item at S.No.3 may be allowed as 6.954 MT on net to net basis.
5. Quantity of import item at S.No.5 may be allowed as 1.13 MT.
6. Quantity of import item at S.No.6 may be allowed equal to quantity of Welding Wire at S.No. 5 of import item.
7. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No. A/R.- 03	M/s. Bharat Heavy Electricals Ltd.,	HQ F.No.01/80/50/00032/AM10/DES.I	Lic.No. & Date
Meeting No. 01/11	Tiruchirapalli	RA.F.No.04/24/040/00222/AM09	0410101397
Date: 06.04.2010		Ratification of norms	dt.02.01.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(109)/09-TSW(B)/ dated 07.12.2009 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S BHEL, Trichy for ratification of norms of licence no 041010101397 dtd 02-01-09.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S BHEL, Trichy. The firm's request was earlier rejected as the firm has not replied properly. The firm has now submitted reply vide their letter of dated 13-02-10. This Office recommends the following.

Export

1. *The weight of export product is 4585 MT & the same may be incorporated in the licence.*

Import

1. *Item no 1- The item may be allowed at 193.2 MT with 3% wastage.*
2. *Item no 2- The item may be allowed at 9.79 MT with 3% wastage.*
3. *Item no 3- The item may be allowed at 2010.5 MT with 2 % wastage.*
4. *Item no 4- The item may be allowed at 283.3 MT with 2 % wastage.*
5. *Item no 5- The item may be allowed at 131.6 MT with 2 % wastage.*
6. *Item no 6- The item may be allowed at 34.3 MT with 2 % wastage.*
7. *Item no 7- Welding material & this may be allowed as applied for.*
8. *Item no 8 to 12, 14 to 22- May be allowed under GN-4.*
9. *Item no 13- May be deleted as it is an instrument & not part of Export Product.*

The above issues with the approval of JS(B).

*B.C.Nayak
Development Officer
07-12-09*

Shri Ramaytar Meena, FTDO, DES-I

Deptt. of HI, UO No 3(109)/09-TSW(B) dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

Case No. A/R.- 04	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQ F.No.01/80/50/00031/AM10/DES.I	Lic.No. & Date
Meeting No. 01/11		RA.F.No.04/24/040/00232/AM09	0410101778
Date: 06.04.2010		Ratification of norms	dt.22.01.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(109)/09-TSW(B)/131 dated 17/03/2010 recommending the norms. Text of DHI comments are re-produced below:-

*Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section*

Subject: Application of M/S BHEL, Trichy for ratification of norms of licence no 041010101778 dtd 22-01-09.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S BHEL, Trichy. The firm has now submitted reply vide their letter of dated 13-02-10. This Office recommends the following on per set basis.

Export

- 1. The total weight of export product for is 20807 MT & the same may be incorporated in the licence.*

Import

- 1. Item no 1- The item may be allowed at 745.7 MT with 3% wastage.*
- 2. Item no 2- The item may be allowed at 200.8 MT with 3% wastage.*
- 3. Item no 3 to 5- The item may be allowed as applied with 2% wastage*
- 4. Item no 6- The item consists of pipes & hollows. Pipes may be allowed at 1597.2MT with 2% wastage. Hollows may be allowed at 916.3 MT with 10% wastage.*
- 5. Item no 7- The item consists of pipes & blooms. Pipes may be allowed at 1310.7 MT with 2% wastage. Blooms may be allowed at 301 MT with 30% wastage.*
- 6. Item no 8- The item may be allowed at 117.3 with 2% wastage*
- 7. Item no 9-The weight of the import product is 61 MT & the same may be incorporated in the licence.*
- 8. Item no 10- Welding material & this may be allowed as applied for.*
- 9. Item no 11to 12- These are components & may be allowed under GN-4.*
- 10. Item no 13,17- May be deleted as these are instruments & not part of the export product.*
- 11. Item no 19 to 21 & 23- may be deleted as these appears to be capital goods.*
- 12. All other items up to item no 45 are components & may be allowed under GN-4.*
- 13. Item no 46 to 97 are spares & may be allowed under spares policy.*

The above issues with the approval of JS(B).

*B.C.Nayak
Development Officer
17-03-10*

Shri Ramavtar Meena, FTDO, DES-I

Deptt. of HI UO No. 3(109)/09-TSW(B) Dated

The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

The Regional Authority may take necessary action accordingly.

Case No. A/R.- 05	M/s. Sur Hening Pvt. Ltd.,	HQ F.No.01/80/50/01503/AM09/DES.I	Lic.No. & Date
Meeting No. 01/11		RA.F.No.07/24/040/00498/AM09	0710061614
Date: 06.04.2010		Ratification of norms	dt.28.11.2008

The case regarding ratification of norms in respect of remaining import items under the above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The

Committee advised the representative of DHI to recommend norms for the remaining import items also as requested by the firm. The case may be re-listed on 25.05.2010.

Case No. A/R.- 06	M/s. Mikrotek Machines Ltd.,	HQ F.No.01/80/50/00034/AM10/DES.I	Lic.No. & Date
Meeting No. 01/11		RA.F.No.07/21/040/00520/AM09	0710060152
Date: 06.04.2010		Ratification of norms	dt.26.09.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.

Case No. C-01	M/s. BOSCH Limited, Bangalore	F.No. 01/80/162/1193/AM09/DES.I
Meeting No. 01/11		Fixation of SION for the export product "Common Rail Injector Parts"
Date: 06.03.2010		

The case regarding fixation of SION / wastage norms for the applicant 100% EOU for their export product "Common Rail Injector Parts" was considered by the Norms Committee (NC-I) in its Meeting No. 01/11 held on 13.04.2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 25.05.2010.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(Rajinder Pal Singh, Dy. DGFT)
Convener

—
(A. Komu)
Chairman